

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 3/RP/2018
in Petition No.32/MP/2017**

Subject : Review Petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Review of the order dated 26.9.2017 in Petition No. 32/MP/2017.

Date of hearing : 18.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Himachal Sorang Power Private Limited (HSPPL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Sandeep Rajpurohit, Advocate, HSPPL
Shri S. Venkatesh, Advocate, HSPPL
Shri Pratyush Singh, Advocate, HSPPL
Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Rhea Luthra, Advocate, PGCIL
Shri V.P. Rastogi, PGCIL
Shri V. Srinivas, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

Learned counsel for PGCIL submitted that that arguing counsel in the matter is not available and requested for adjournment.

2. Learned counsel for the Review Petitioner had no objection to the adjournment and submitted that the Review Petitioner has filed the rejoinder to the reply of PGCIL and requested to take on record the same.

3. The Review Petition shall be listed for hearing on admission on 5.6.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**